

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-1115/ND/2020

IN THE MATTER OF:

M/s. Featherlite Office Systems Pvt. Ltd.

....PETITIONER

Vs.

M/s. Xpandr Ventures India Pvt. Ltd.

....RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 02.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational creditor :Mr. Rohan Kothari, Advocate.
For the Respondent/Corporate debtor :Ms. Nandita Bajpai, Advocate.**

ORDER

IA No. 1741 of 2021

This is an application under Rule 11 of NCLT Rules seeking the permission for withdrawal of the present petition.

Heard the submissions made by the counsel for the operational creditor and also perused the contents of the application. The operational creditor has permitted to withdraw the present petition being CP No.IB-1115/ND/2020. In the light of the settlement moved upon between the parties vide deed of settlement dated 03.02.2021, the application is allowed. The CP No. IB-1115/ND/2020 is **dismissed as withdrawn** in terms of Rule 8 of IB



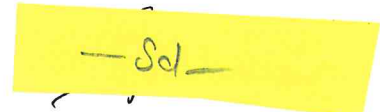
(Anjula)



(Application to Adjudicating Authority) Rules, 2016. Case file/folders may be sent to Record Room. Counsel for the corporate debtor is present.



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)

(Anjula)